

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No.61(ND)/2016

IN THE MATTER OF:

Punjab State Power Corpn. Ltd. Applicant/petitioner
Vs.
M/s. Panam Coal Mines Ltd. & Ors. Respondents

Order under Sections 241/242 of the Companies Act

Order delivered on 25.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Shri R. VARADHARAJAN,
Hon'ble Member(Judicial)

For the Petitioner/Applicant : Mr. Dhruv Mehta, Sr. Advocate with
Mr. V.S. Bhardwaj, Mr. Anant Gautam,
Mr. Harminder Singh, Advs.

For the Respondents : Dr. U.K. Chaudhary, Sr. Adv.
Mr. Saurabh Kalia, Mr. Himanshu Vij,
Advocates

Ms. Rukhmini S. Bobde for R-2

For PSPCL, Patiala : Er. Rajwinder Singh, Addl SE/Fuel

ORDER

On the request made on behalf of the respondent, hearing is deferred to 8th November, 2017, as no objection has been raised either by the petitioner or by the other respondents.

Sd-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd-
(R. VARADHARAJAN)
MEMBER(JUDICIAL)